

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**C.P.61 (ND)/2017**

**IN THE MATTER OF:**

Rohit Relan & Ors.

.... Applicant/petitioners

Vs.

Sharda Motor Industries Ltd. & Ors.

.... Respondents

**Order under Section 241-242 of the Companies Act**

**Order delivered on 12.09.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Ms. DEEPA KRISHAN,**  
**Hon'ble Member(Technical)**

For the Applicant/petitioner :	Dr. A.M. Singhvi, Sr. Adv. Mr. Virender Ganda, Sr. Adv. Mr. Arun Kathpalia, Sr. Adv. Mr. Pawan Sharma, Mr. Pritpal Singh Nijjar, Ms. Divya Bhalla, Mr. Anuj Shah, Ms. Nripi Jolly, Advocates
For the Respondent for R 1-6 :	Dr. U.K. Chowdhary, Sr. Adv. Mr. Sudhir Makker, Sr. Adv. Mr. Ajoy Roy, Ms. Smanika Singh, Mr. Shreya Sivcan, Ms. Manisha Chowdhary, Mr. Saifen Rahman Faidi, Mr. Himanshu, Mr. Karan Malhotra, Ms. Saumya Gupta, Advocates

**ORDER**

**C.A. No. 315(PB)/2017**

We have heard arguments on the application.

Notice of the application.

Learned Counsel for the non-applicant-respondent accepts notice and prays for two days' time to file reply. Let the reply be

filed within two days with a copy in advance to the Counsel for the applicant. Rejoinder, if any, be filed within two days thereafter with a copy in advance to the Counsel for the non-applicant-respondent.

It has been stated by the learned Counsel for the non-applicant that notice alongwith agenda/special notice dated 05.09.2017 for the AGM shall not be circulated till the next date of hearing.

List the matter for arguments on 18<sup>th</sup> September, 2017.

→ Sd →

**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

→ Sd →

**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**

12.09.2017  
V.Sethi